NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

<u>1811</u>

C.P NO. 119(ND)/2016 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

Shri.

Hon'ble Member (1)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.08.2016

NAME OF THE COMPANY:

Asmita Dwaivedi Paliwal

Vs.

M/s. Abhi-Asmi International Pvt. Ltd. & ors.

SECTION OF THE COMPANIES ACT: 241/242

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

1. MR. ARUN KATHRALIA, S.S. Adv.

2. MR. AMAR GUPTA, Adv.

3. MR. MANISH K. JHA, Adv.

4. MR. DIVYAM AGARWAL, Adv.

5. MR. RAGHAN SABHARWAL, Adv.

6. MR. U.K. Chaudhany S. Adv.

7. Mr. Rishi Son D. Adv.

Adv.

NO. 2 Leisle.

ORDER

In response to the notice dated 19.8.2016 Respondents have put in appearance.

We have heard learned counsel for the parties at some length. Learned counsel for the respondent seeks and granted four weeks time to file reply. Rejoinder if any be filed within two weeks thereafter.

would continue to pay to the petitioner a sum of Rs.7 lakhs per month as her salary which shall include the salary of July. It is also agreed that the petitioner shall be

allowed to access to the record alongwith her Chartered Accountant. Interim order passed on 19.8.2016 shall continue to operate till the next date of hearing.

To come for hearing on 18.10.2016.

On the adjourned date parties shall remain present in person.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(S.K. MOHAPATRÀ) MEMBER (T)

Dated: 29/08/2016

(Vidya)